

**GOVERNMENT OF INDIA  
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES (Divyangjan)  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2669  
TO BE ANSWERED ON 02.08.2016**

**Facilities provided for Disabled Persons in Prisons**

**2669. DR. HEENA VIJAYKUMAR GAVIT: DR. J. JAYAVARDHAN: SHRI MOHITE PATIL  
VIJAYSINH SHANKARRAO: SHRI SATAV RAJEEV: SHRI DHANANJAY MAHADIK:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government is aware that the standard of care that is required by a disabled person during incarceration is very different from the standard of care that is required for a non-disabled person and if so, the details thereof;
- (b) whether there is any record of the percentage of physically disabled prisoners in the country including undertrials, if so, the details thereof;
- (c) the details of special infrastructure facilities provided by jail authorities to ensure that a higher degree of care as required by the disabled is provided to them;
- (d) whether the Government proposes to take any steps to improve the facilities provided for the disabled in prisons; and
- (e) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT**

**(SHRI KRISHANPAL GURJAR)**

(a) to (e) Since 'Prisons' is a State subject under List-II of the Seventh Schedule to the Constitution of India, the management and administration of the prisons falls exclusively in the domain of the State Governments and is governed by the Prisons Act, 1894 and the Prison Manual of the respective State Governments. The State Governments have the primary role, responsibility, authority to change the current prison laws, rules and regulations.

The Ministry does not compile any record regarding prisoners with disabilities.

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